MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(Department of Food and Public Distribution)  

NOTIFICATION  
New Delhi, the 15th September, 2006  

G.S.R. 558(E)-- In exercise of the powers conferred by section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:--

1. Short title and commencement.--(1) These rules may be called the Sugar Development Fund (Amendment) Rules, 2006.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983 (hereinafter referred to as the said rules), in rule 16, in sub-rule (1), for the portion beginning with the words “Any sugar undertaking” ending with the words “eligible for a loan under this rule”, the following shall be substituted, namely:--

“A sugar undertaking shall ordinarily be eligible for a loan under this rule-

(a) if it is approved by a financial institution or a scheduled bank for financial assistance for the purpose of rehabilitation or modernization of its plant and machinery; and

(b) the rehabilitation or modernization project has been duly appraised by a financial institution or a scheduled bank or sponsored by the Technology Information, Forecasting and Assessment Council in respect of the Scheme Mission Mode Project on Sugar Production Technologies of the Department of Science and Technology.”.

3. In clause (a) and third proviso to clause (b) of sub-rule (6) of rule 16, sub-rule (7), sub-rule (8), clause (i), clause(ii) and clause (iv) of sub-rule (9), sub -rule (11) of rule 16 and in items VIII, IX, X, and XI of FORM-II and in the note to ANNEXURE-I TO FORM-II, the words “financial institution” as the case may be” shall be substituted.

[F. No. 1-312006-SDF]  
Dr. JOY J. CHENNATH, Jt. Secy.  

Footnote:  
(i) GSR 817 (E) dated 20.12.1984;  
(ii) GSR 838 (E) dated 14.11.1985;  
(iii) GSR 551 (E) dated 06.5.1986;  
(iv) GSR 235 (E) dated 24.04.1991;  
(v) GSR 441 (E) dated 28.04.1992;  
(vi) GSR 435 (E) dated 06.5.1994;  
(vii) GSR 27 (E) dated 12.01.1996;  
(viii) GSR 656 (E) dated 21.11.1997;  
(ix) GSR 91 (E) dated 12.02.2001;  
(x) GSR 886 (E) dated 06.12.2001;  
(xi) GSR 443 (E) dated 21.06.2002;  
(xii) GSR 584 (E) dated 19.08.2002;  
(xiii) GSR 67 (E) dated 29.01.2003;  
(xiv) GSR 241 (E) dated 25-3-2003;  
(xv) GSR 787 (E) dated 6.10.2003;  
(xvi) GSR 895 (E) dated 19.11.2003;  
(xvii) GSR 953 (E) dated 17.12.2003;  
(xviii) GSR 72 (E) dated 23.1.2004;  
(xix) GSR 687(E) dated 21.1-0.2004;  
(xx) GSR 739(E) dated 9.11.2004;  
(xxi) GSR 149(E) dated 2.3.2005;  
(xxii) GSR 451(E) dated 4.7.2005